

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1902
ANSWERED ON:23.07.2014
IRREGULARITIES IN METRO RAIL PROJECT
Owaisi Shri Asaduddin

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether alleged irregularities have come to the notice of the Government in the Delhi Airport Metro Rail Project;
- (b) if so, whether the Government has investigated the alleged irregularities committed in this project and if so, the outcome thereof;
- (c) whether customs duty waiver was granted to private companies on the lines of Government owned companies; and
- (d) if so, the details thereof and the reasons therefor?

Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU)

(a): Yes, Madam.

(b): The Government constituted an Enquiry Committee consisting of the then Additional Secretary & Chief Vigilance Officer (CVO), Ministry of Urban Development (MoUD) and the then Additional Member (Works), Railway Board to enquire into the cause of failure of the defects in the civil structure of Delhi Airport Metro Express Line and fixing the responsibility of officials for the same. The report of the Enquiry Committee was referred to Central Vigilance Commission (CVC), and as per the CVC's advice, the report has been forwarded to Delhi Metro Rail Corporation Ltd. (DMRC) for examination by the Board of DMRC and for taking action against various officials of DMRC, Consultants and Contractors. DMRC has also been directed to examine system improvements to avoid recurrence of such failure in the future.

(c): No waiver in Custom Duty is provided by MoUD to Metro Rail Companies.

(d): Does not arise.